

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
DUMPING OF E WASTE

3418

SHRI MANOHAR JOSHI

Will the Minister of COAL AND ENVIRONMENT AND FORESTS be pleased to state :-

- (a) whether Government is aware that the country is turning into a dumping ground for e-waste of developed nations;
- (b) if, so the details thereof; and
- (c) the measures taken by Government to tackle this problem?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAI RAM RAMESH)

(a) to (c) Import of wastes is not allowed for dumping / disposal purposes in India as per the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movements) Rules, 2008. However, import of recyclable wastes like plastics, paper wastes and metal scrap conforming to the specifications mentioned in the Rules is allowed for recycling subject to necessary approvals from the concerned authorities. The Rules require all consignments to be accompanied by a pre shipment inspection certificate/test report from an accredited laboratory and a movement document. The Customs authorities are required to take random samples from the consignments to prevent misdeclaration. Further, the ministry has constituted a co-ordination committee including representatives from the Department of Revenue, DGFT, Central Pollution Control Board, State Pollution Control Boards and experts to oversee the implementation of the provisions laid down in the Rules, specially related to import and export of hazardous wastes.